

**FORM A - PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF  
RENAISSANCE INDUS INFRA PRIVATE LIMITED**

RELEVANT PARTICULARS	
1	Name of Corporate Debtor M/s. Renaissance Indus Infra Pvt. Ltd.
2	Date of incorporation of corporate debtor 12th October, 2012
3	Authority under which corporate debtor is incorporated/ registered Registrar of Companies, Mumbai
4	Corporate Identity No./ Limited Liability Identification No. of corporate debtor U45400MH2012PTC236737
5	Address of the registered office and principal office (if any) of the corporate debtor 601, 6th Floor, Hubtown Solaris, Sai Wadi, N S Phadke Road, Nr Gokhale Bridge, Andheri (East), Mumbai 400069. Maharashtra
6	Insolvency commencement date in respect of corporate debtor 31st March, 2023 [Order Received on 03rd April, 2023]
7	Estimated date of closure of insolvency resolution process 30th September, 2023
8	Name and registration number of the insolvency professional acting as interim resolution professional Mr. Birendra Kumar Agrawal IBBI/IPA-001/IP-P00564/2017-18/11040.
9	Address and e-mail of the interim resolution professional, as registered with the Board 1602 Tower A, Runwal Elegante, Lokhandwala Complex, Veera Desai Road, Andheri (W), Mumbai 400053, Maharashtra. bk@bhamaconsulting.com
10	Address and Email to be used for correspondence with the interim resolution professional 913, Corporate Annexe, Sonawala Lane, Near Udyog Bhawan, Goregaon (E), Mumbai 400063, Maharashtra. <a href="mailto:cirp.riipl@gmail.com">cirp.riipl@gmail.com</a>
11	Last Date for submission of claims 17th April, 2023
12	Classes of creditors, if any under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NA
13	Names of Insolvency Professional identified to act as Authorised Representative of creditors in a class (Three names for each class) NA
14	(a) Relevant Forms and (B) Details of authorized representatives are available at: a) <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Renaissance Indus Infra Private Limited on 31st March, 2023.

The creditors of M/s. Renaissance Indus Infra Private Limited, are hereby called upon to submit their claims with proof on or before 17th April, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 6th April, 2023

Place: Mumbai

Birendra Kumar Agrawal

IBBI/IPA-001/IP-P00564/2017-18/11040

